

DIVISION BENCH  
COURT - I

S-11

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/119(KB)2024  
IA(I.B.C)/1203(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>TH</sup> JUNE 2024**

|                  |   |
|------------------|---|
| IN THE MATTER OF | <b>INDIAN BANK<br/>VS<br/>MR. ADITYA VIKRAM AGARWAL PERSONAL<br/>GUARANTOR OF M/S VINEET OILS PRIVATE<br/>LIMITED</b> |
| UNDER SECTION    | <b>SECTION 95(1)</b>  |

Appearance via video conference/physically

Mr. Santosh Kr. Roy, Adv. ] For Financial Creditor

Ms. R. Sanyal, Adv.

Ms. Zeba Khan, Adv.

Ms. Muskan Saha, Adv.

Mr. R. R. Modi, RP

**ORDER**

1. Ld. Counsel/Professional for the parties present.
2. None appears for the Personal Guarantor.
3. Registry is directed to issue notice to the Personal Guarantor by way of speed post and e-mail and place the tracking information on record.
4. Personal Guarantor to file his objections, if any, within ten days to the Report of RP.
5. Post this IA/1203/2024 on **29.07.2024** for arguments along with CP.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**